

(a) whether the Ministers from the States in a recent Conference held in Delhi had expressed their dissatisfaction about the allotment of funds for housing and slum clearance;

(b) if so, the main features thereof;

(c) whether Government intend to change its present policy with regard to this; and

(d) other problems discussed and decision arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL): (a) and (b). The Conference of Ministers of Housing and Urban Development held at New Delhi, in November, 1971, recognised and accepted the need for according higher priority to housing and urban development in the national scheme of planning. It also considered various other issues aimed at accelerating housing and urban development in the country.

(c) and (d). A copy of the recommendations is available in the Parliament Library. The recommendations are now being processed in consultation, wherever necessary, with the State Governments etc.

Scheme to Solve Problem of Growing Slum

1994. SHRI M. KALYANA :

SUNDARAM

SHRI C. JANARDHANAN :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any scheme before the Government to solve the problem of growing slums in India; and

(b) if so, main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I.K. GUJRAL): (a) Yes. A Slum Clearance and Improvement Scheme was introduced by this Ministry in May, 1956.

(b) A statement giving the main features of the Scheme is laid on the Table of the

House [Placed in library, See No. LT-1139/71].

दूसरे वेतन आयोग के प्रतिवेदन की
विमान्यवृत्ति के सम्बन्ध में समाज
कल्याण विभाग के कर्म-
चारियों द्वारा
अभ्यावेदन

१९६५. श्री जगन्नाथ भाल मनी तिवारी :
श्री श्री० आर० शुक्ल :

क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या समाज विभाग उस अभ्यावेदन पर कार्यवाही कर रहा है जो उसके विभाग के बहुत से कर्मचारियों द्वारा कुछ असंगतियों को मुलभाने के लिए दिया गया है;

(ख) क्या वेतन आयोग के प्रतिवेदन के अनुसार कार्यवाही करने में कोई कठिनाई थी; और

(ग) असंगतियों को दूर करने के लिए अब सरकार का क्या कार्यवाही करने का विचार है?

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में राज्य मंत्री (प्रो० एस० जूहल हसन) . (क) से (ग) : केन्द्रीय समाज कल्याण बोर्ड के कर्मचारियों द्वारा अभ्यावेदन नहीं दिया गया था। तो भी, समाज कल्याण तथा पुस्तकालय विनशालय से हाल ही में एक अभ्यावेदन प्राप्त हुआ था और उसकी जांच की गई थी। इस अभ्यावेदन में यह कहा गया है:—

(क) कि लागू किए गए वेतन मान नहीं हैं जिनकी वेतन आयोग द्वारा सिफारिश की गई थी, तथा

(क) वेतन आयोग द्वारा सिफारिश किए गए वेतन-मानों में न्यूनतम को बिहित किया गया है।

वितीय वेतन आयोग द्वारा की गई सिफारिशों को देखते हुए तथा केन्द्रीय सिविल सेवायें (पुनरीक्षित वेतन) छठे संशोधन नियमों, 1960 के अनुसार साधारण रूप से केन्द्रीय सरकारी कर्मचारियों के वेतन का, जिनमें समाज कल्याण और पुनर्वास निदेशालय में काम करने वाले कर्मचारी भी शामिल हैं, पुनरीक्षण कर दिया गया था। पुनरीक्षित वेतन-मानों में कोई असंगतियां नहीं हैं, परन्तु उसके विपरीत पुनरीक्षित वेतन-मान उन वेतन-मानों से ऊंचे हैं, जो इन नियमों के जारी होने से पहले विद्यमान थे। कर्मचारियों से प्राप्त हुआ अभ्यावेदन इस सम्बन्ध में था कि उन्हें भी वही वेतन-मान दिए जाएं, जो अन्य कार्यालयों, विभागों इत्यादि में लगे उसी दर्जे के कर्मचारियों के लिए निश्चित किए गए हैं। पहले भी इस प्रकार का अभ्यावेदन प्राप्त हुआ था, जिसे तृतीय वेतन आयोग को भेज दिया गया है।

Grievances of Employees in Clerical Cadre in National Archive

1996. SHRI NARENDRA SINGH BISHT: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the employees in Clerical Cadre in National Archives have been working on the same post for the last twelve to fifteen years and according to the present state of affairs, they would retire on the same post;

(b) whether these employees have submitted their representations to the Administration several times in support of their grievances;

(c) if so, the action taken thereon;

(d) whether about 100 new posts have been created on the non-ministerial side and action on the ministerial side, resulting more work-load on the Administration due to creation of new posts; and

(e) if so, whether the Government proposes to create new posts on proportionate basis on Administrative side also?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF S. NURUL HASAN): (a) It is true that a number of employees borne on the clerical cadre of the National Archives of India are working on the same post for a number of years, and have very meagre chances of further promotion. This is largely due to the fact that the number of higher posts to which they are eligible for promotion are limited. This situation is not peculiar to this office alone but prevails in other offices of the Government of India also.

(b) The clerical staff has submitted representations demanding inter alia upgrading of posts of Lower Division Clerks and Upper Division Clerks to those of Upper Division Clerks and Assistants respectively, making them eligible for promotion to some of the posts on technical side and augmentation of the strength of the clerical staff in various grades to cope with the increased clerical work arising out of the appointment of additional technical staff for the implementation of the Plan schemes.

(c) The request of the staff for including them in the field of promotion to technical posts could not be acceded to as without requisite technical qualifications they will not be able to perform the duties of those technical posts. It has also not been possible to accept their demand for upgrading of the posts merely for providing them avenues of promotion. However, the question of creation of additional clerical posts in the higher grade needed in connection with the increased activities of the Department under the various Plan schemes is under the active consideration of the Government.

(d) and (e). 61 non-ministerial, 22 ministerial and 2 Class IV posts have recently been sanctioned in connection with the